

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP No. 79(ND)/2016

IN THE MATTER OF:

Raffles Education Invest. (India) Pte Ltd.	APPLICANT / PETITIONER
VS		
M/s. Educomp-Raffles Higher	RESPONDENT

SECTION:

Under Section 397/398 of the Companies Act

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:- Dr. U.K. Chaudhary, Senior Advocate,
Mr. Shalin, Mr. Himanshu Vij,
Advocates

For the RESPONDENT

:- Mr. Achint Singh Gyani, Mr. G.Bir
Singh, Advocates for R-2,3,4,10

ORDER

Mr. Chaudhary, learned Senior Counsel for the Applicant has placed on record a copy of the email received from the Counsel for the Liquidator of respondent No. 2 and has requested that the matter be adjourned for two weeks to enable the liquidator to appoint their own Counsel, who may be different than the earlier one appearing for respondent No. 2 on account of change in circumstances.

Accordingly, hearing is deferred to 20th February, 2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)